

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (25)
PRINCIPAL BENCH
NEW DELHI
* * *

R.A. No.35/91 IN
C.A. No.945/88

DATE OF DECISION 14.2.91

Smt. Urmil Khanna & OthersApplicants

Vs.

Union of IndiaRespondents

CORAM

SHRI P.C. JAIN, HON'BLE MEMBER (A)

SHRI J.P. SHARMA, HON'BLE MEMBER (J)

ORDER

(DELIVERED BY SHRI J.P. SHARMA, HON'BLE MEMBER(J))

The Review Application seeks review of the Order/Judgement dated 4.1.1991 titled Smt.Urmil Khanna Vs. Union of India. It has been preferred by the applicant on 6.2.1991.

2. A judgement/order can be reviewed,
 - (i) If it suffers from an error apparent on the face of the record, or
 - (ii) Is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or
 - (iii) For any other sufficient reason.

26

3. The applicant has prayed that they may be given pay scale of Rs.330-360 with notional fixation w.e.f. 1.1.1973 and Rs.1200-2040 w.e.f. 1.1.1986 together with arrears and benefit of further promotion.

4. In fact, there is no error apparent on the face of record nor there appears any other sufficient reason to review of the judgement. What the applicant has now prayed for fixation of pay scales w.e.f. 1.1.1973, was not even a relief prayed for in the O.A. 945/88.

5. The Review Application, therefore, is devoid of merit and is dismissed by circulation.

J. P. Sharma
(J.P. SHARMA)
MEMBER (J)

P. C. Jain
14/2/1991
(P.C. JAIN)
MEMBER (A)